

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2512
TO BE ANSWERED ON 08.08.2018**

BENEFIT TO DOMESTIC WORKERS FROM WELFARE SCHEMES

2512. SHRI B.K. HARIPRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether domestic workers have been benefiting from welfare schemes scheduled for them;**
- (b) whether Government intends to finalise long pending draft of National Policy on Domestic Workers; and**
- (c) if so, the details of progress made in this regard by Government in last three years?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a): The Central Government has enacted the Unorganized Workers' Social Security Act, 2008 for providing social security to all unorganized workers including domestic workers. The Act provides formulation of social security schemes viz. life and disability cover, health and maternity benefits & old age protection by the central Government. The State Governments are mandated under the Unorganized Workers' Social Security Act, 2008 to formulate suitable welfare schemes for unorganized sector workers, including domestic workers, relating to provident fund, employment injury benefits housing, education schemes for children, skill up gradation of workers, financial assistance & old age homes.

(b) & (c): Discussions are under way regarding a Policy for Domestic workers. The salient features of the discussion are as under:-

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- i. Inclusion of Domestic Workers in the existing legislations**
- ii. Domestic workers will have the right to register as workers. Such registration will facilitate their access to rights & benefits accruing to them as workers.**
- iii. Right to form their own associations , trade unions**
- iv. Right to have minimum wages, access to social security, protection from abuse, harassment, violence**
- v. Right to enhance their professional skills**
- vi. Protection of Domestic Workers from abuse and exploitation**
- vii. Domestic Workers to have access to courts, tribunals, etc.**
- viii. Establishment of a mechanism for regulation of concerned placement agencies.**

These salient features were also put up on the Ministry's Web-site for inviting the comments of the general public. A series of meetings involving representatives of the Ministry of Labour and Employment, ILO and other stakeholder organizations like Trade Unions/Associations, NGO's, State Government representatives have been held in this regard.
